

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.132/MP/2024**

- Subject : Petition under Section 79 read with Section 38 of the Electricity Act, 2003 and Regulations 4.1 and 5.6 of Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter- State Transmission System) Regulations, 2022.
- Petitioner : Reliance Industries Limited (RIL)
- Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.
- Date of Hearing : **13.8.2024**
- Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member
- Parties Present : Shri Sanjay Sen, Sr. Advocate, RIL  
Shri Hemant Singh, Advocate, RIL  
Ms. Supriya Rastogi, Advocate, RIL  
Ms. Lavanya Panwar, Advocate, RIL  
Shri Syed, Advocate, RIL  
Shri Nishant Kumar, Advocate, RIL  
Shri Gyanendra, Advocate, RIL  
Shri Harshit Singh, Advocate, RIL  
Shri Sandeep Kumar, Advocate, RIL  
Shri Shailendra Singh, Advocate, RIL  
Shri Rohit Raj, Advocate, RIL  
Shri Kamlesh Kumar, Advocate, RIL  
Ms. Ranjitha Ramachandran, Advocate, GUVNL & PGVCL  
Ms. Suparna Srivastava, Advocate, CTUIL  
MS. Astha Jain, Advocate, CTUIL  
Ms. Divya Sharma, Advocate, CTUIL  
Shri Ranjeet Rajput, CTUIL  
Shri Siddharth Sharma, CTUIL  
Shri Gajendra Sinh, NLDC  
Shri Tushar Mohapatra, NLDC

**Record of Proceedings**

The learned counsel for the Petitioner submitted that the present Petition has been filed seeking directions upon Respondent No.1, CTUIL, to take adequate measures for providing connectivity to its Renewable Energy Project at ISTS receiving substation located at its Jamnagar Facility. Learned senior counsel further submitted that pursuant to the direction of the Commission, a meeting was convened by CEA on 1.7.2024 with the participation of the Petitioner, CTUIL, and GCIL to resolve/ propose the solutions to the various concerns raised by GCIL/ WRLDC. The learned senior counsel submitted that as indicated in the Minutes of the said Meeting issued on

9.8.2024, after the detailed deliberations and based on the submissions made by GCIL, CTUIL, and the Petitioner, certain recommendations have been made, which were agreed to by all the sides. The learned senior counsel submitted that these recommendations, *inter alia*, include the following:

- (a) The Petitioner shall be the nodal agency for all coordination activities with CTUIL and WRLDC/NLDC for ensuring compliance various standards and regulations of the CEA and CERC and procedures made thereunder.
- (b) The Petitioner, as a regional entity, shall be treated as a Bulk Consumer for all commercial purposes of scheduling and deviation accounting. The status of the Petitioner shall not change from the Bulk Consumer to generator at any point in time.
- (c) The 400kV bus at Jam Khambhaliya ISTS Pooling Station shall be the Interface Point/Point of Interconnection (Pol) for metering and energy accounting. The scheduling and commercial settlements shall be done at Pol on a net basis.
- (d) The Petitioner shall ensure compliance with the Central Electricity Authority (Technical Standards for Connectivity to Grid) Regulations, 2007, and subsequent amendments, as applicable to the Bulk Consumer and the Renewable Hybrid Generating Station (RHGS). These compliances shall be verified and monitored for the Bulk Consumers and RHGS independently at Pol.
- (e) The metering scheme proposed by the Petitioner is considered to be in order. The real time visibility of both the RHGS and Bulk Consumer shall be made available to WRLDC for monitoring of the generation and consumption data.
- (f) The Phasor Measurement Units (PMUs) shall be installed as per the CEA (Technical Standards for Construction of Electrical Plants and Electric Lines) Regulations, and PMU data shall be reported to WRLDC. The dynamic compensation device shall have the PMUs installed on its bus with visibility at WRLDC.
- (g) CTUIL shall modify the connectivity to recognize both the Bulk Consumer and RHGS in the instant case with the specified maximum quantum of injection and drawal at Pol. The Connection Agreement shall be construed accordingly.

2. The learned counsel for the Respondent, CTUIL, submitted that CTUIL has filed its reply in the matter. Learned counsel submitted that CTUIL has already submitted that, as such, it does not have any objection to the proposal of the Petitioner, but there are no enabling provisions in the GNA Regulations in this regard. The learned counsel accordingly submitted that the Commission may pass an appropriate order in the matter as may deem fit.

3. The representative of the Respondent, WRLDC, submitted that the various concerns raised by WRLDC will stand resolved in terms of the recommendations as indicated in the Minutes of Meeting held on 1.7.2024 and accordingly, the Commission may pass an appropriate order taking into the account the aforesaid Minutes of Meeting.

4. The learned counsel for the Respondents, GUVNL and PGVCL, submitted that the Respondents, in their reply, have pointed out that the Petitioner ought to ensure the recording and furnishing of all the requisite data relating to the generation and consumption to ascertain its compliance with the conditions of the captive generation and use under the provisions of the Act and Rules notified thereunder, failing which

the Petitioner will be liable to pay the cross-subsidy surcharge, and additional surcharge, etc. to the Respondent, PGCVL in whose area of supply its Jamnagar facility is located. The learned counsel added that the Petitioner may be directed to upload the Minutes of the Meeting held on 1.7.2024, as referred to, on the e-filing portal.

5. Considering the submissions made by the learned senior counsel and learned counsel for the parties, the Commission directed the Petitioner to upload the Minutes of the Meeting as held on 1.7.2024 within two days. The parties were also permitted to file their brief note of arguments, if any, within a week thereafter.

6. Subject to the above, the Commission reserved the matter for order.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**